

Central Electricity Regulatory Commission
3rd & 4th Floor, Chandralok Building, 36, Janpath, New Delhi -110 001
Tele No.: 011-23353503/23753918, Fax:011-23753923

No.L-1/153/2019/CERC

Date: 26th February, 2019

PUBLIC NOTICE

Dear Sir/Madam,

Subject : Draft Central Electricity Regulatory Commission (Fees and Charges of Regional Load Dispatch Centre and other related matters) Regulations, 2019 for the tariff period from 1.4.2019 to 31.3.2024.

In exercise of power conferred under Section 178 of the Electricity Act, 2003 (the Act), the Commission has issued the draft Central Electricity Regulatory Commission (Fees and Charges of Regional Load Dispatch Centre and other related matters) Regulations, 2019 for the control period commencing from 1.4.2019 to 31.3.2024. These draft Regulations have been uploaded on the Commission's website, www.cercind.gov.in in downloadable format.

2. Notice is hereby given under sub-section (3) of Section 178 of the Act read with Section 23 of the General Clause Act, 1897 that comments/suggestions/objections on the above draft regulations may be sent (3 hard copies + soft copy) to the Commission on or before **18.3.2019**. The comments/suggestions shall also be uploaded through SAUDAMINI Portal after login and clicking: e-Regulation link on the e-filing Home Page. For more details or technical queries e-Court Helpdesk at 011-23353503 extn. 260 or 7042604928 may be contacted.

It has been decided by the Commission to hold a public hearing on the above subject as per details given below:

Date	Venue	Timing	Invitees
20 th March, 2019	CERC Court Room, 4 th Floor, Chandralok Building, 36, Janpath, New Delhi- 110001	From 10:30 Hrs onwards	Representatives of Central/State Governments/State Utilities/ CPSUs/ Generating Company/ Transmission Licensees/ Trading Licensees/Power Exchanges/ Individual Experts/ NGOs/ IPPs/ Financial Institutions/ Consultancy Firms/Developers and any other stakeholders.

3. The Commission values your views and firmly believes that your participation and participation of your organization in the public hearing will be of immense assistance in arriving at a just and fair conclusion on different issues at stake. It is, therefore, requested that you may attend the hearing on the above-mentioned dates or in the case of an organization, designate a responsible officer(s) (one/two only) to attend the same.

4. To enable proper arrangements for the hearing, it is requested that the name of the participant/representative of your organization may please be communicated to the Secretary of the Commission latest by **18.3.2019**.

Sd/-
(Sanoj Kumar Jha)
Secretary